

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 702/93

Date of Decision: 15-10-97

Kundan Dhondiram Mohite Applicant.

Mr. Y R Singh Advocate for Applicant.

Versus

U.C.I. & Ors. Respondent(s)

Mr. V G Rege Advocate for Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, V.C.

Hon'ble Shri. M.R. Kolhatkar, Member(A)

- (1) To be referred to the Reporter or not? *wo*
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *wo*

R. Vaidyanatha
V.C.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PRESCOT ROAD, MUMBAI 400001

O.A.No. 702/93

DATED : THIS 15TH DAY OF OCTOBER, 1997

CORAM : Hon. Shri Justice R G Vaidyanatha, V.C.
Hon. Shri M R Kolhatkar, Member(A)

Kundan Dhondiram Mohite
C.T.R.L. Staff Qtrs.
Type 2-B Block No.17,
Ground Floor,
Mansala Tank Road,
Mahim, Bombay 400016
(By Adv. Mr. Y R Singh)

..Applicant

V/s.

1. Union of India
through Secretary
Indian Council of
Agricultural Research
Krishi Bhavan
New Delhi

2. Director
Central Institute for
Research on Cotton
Technology (CIRCOT)
Indian Council of
Agricultural Research,
Adenwala Road, Matunga,
Bombay 400019

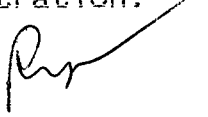
(By Adv. Mr. VG Rege, Counsel)

..Respondents

ORDER

[Per: R G Vaidyanatha, Vice Chairman]

1. In this application the applicant has made two grievances - one about the promotion and the other about seniority. The learned counsel for the applicant now submits that the applicant's main grievance viz., promotion has been considered by the respondents and he has been promoted. As per the seniority is concerned he wants to make a representation to the administration.



The learned counsel for the respondents submits that the representation that may be made by the applicant regarding his claim for seniority would be considered by the respondents as per rules.

2. In these circumstances, on the request of the learned counsel for the applicant the Application is permitted to be withdrawn with liberty to the applicant to make representation to the Administration regarding his claim for seniority within four weeks from the date of receipt of a copy of this order. If such a representation is made respondents are directed to dispose of the same within a period of three months from the date of receipt of such representation. Needless to add ^{that} if any adverse order is passed by the Administration the applicant is at liberty to approach this Tribunal for redressal of his grievance as per law. No costs.

M.R. Kolhatkar

(M.R.Kolhatkar)

Member(A)

R. G. Vaidyanatha

(R G Vaidyanatha)

Vice Chairman

trk